SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Criminal Appeal No(s). 889/2007

ARUP BHUYAN

Appellant(s)

VERSUS

THE STATE OF ASSAM HOME DEPARTMENT & ANR. Respondent(s)

([ CRL.MP.NO.18713/2012 IN CRL.A.NO.889/2007 ][ TO GO BEFORE THREE HON'BLE JUDGES ][ PART-HEARD BY : HON'BLE M.R. SHAH, HON'BLE C.T. RAVIKUMAR AND HON'BLE SANJAY KAROL,JJ.] )

WITH

R.P. (Crl.) No. 417/2011 In Crl.A. No. 1383/2007 (II)

R.P. (Crl.) No. 426/2011 In Crl.A. No. 889/2007 (II)

SLP(Crl) No. 5971/2019 (II-B) (FOR ADMISSION and I.R. and IA No.101726/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.101727/2019-EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 5964/2019 (II-B) (FOR ADMISSION and I.R. and IA No.101567/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.101571/2019-EXEMPTION FROM FILING O.T.)

Crl.A. No. 1383/2007 (II) (FOR ON IA 18711/2012 FOR ON IA 18712/2012)

SLP(Crl.)...CRLMP No. 16637/2014 (II-C)
(IA No. 16637/2014 - CONDONATION OF DELAY IN FILING
IA No. 16639/2014 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS)

SLP(Crl) No. 5643/2019 (II-B) (FOR ADMISSION and I.R. and IA No.96965/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.96967/2019-EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 6270/2019 (II-B) (FOR ADMISSION and I.R. and IA No.105564/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.105565/2019-EXEMPTION FROM FILING O.T.)

Date : 09-02-2023 These matters were called on for hearing today.

Contd..

CORAM : HON'BLE MR. JUSTICE M.R. SHAH HON'BLE MR. JUSTICE C.T. RAVIKUMAR HON'BLE MR. JUSTICE SANJAY KAROL For Parties Mr. Tushar Mehta, Solicitor General Mr. K M Nataraj, A.S.G. Ms. Ranjana Narayan, Adv. Mr. Kanu Agrawal, Adv. Mr. Rajan Kumar Chourasia, Adv. Mr. Sandeep Kumar Mahapatra, Adv. Mr. Navanjay Mahapatra, Adv. Mr. Ashok Panigarhi, Adv. Mr. Arvind Kumar Sharma, AOR Mr. Gurmeet Singh Makker, AOR Mr. Vinay Navare, Sr. Adv. Mr. Shuvodeep Roy, AOR Mr. Deepayan Dutta, Adv. Mr. Sai Shashank, Adv. Mr. Sanjay Parikh, Sr. Adv. Mr. Jawahar Raja, Adv. Mr. Pukhrambam Ramesh Kumar, AOR Mr. Karun Sharma, Adv. Mr. Archit Krishana, Adv. Ms. Varsha Sharma, Adv. Ms. Moksha Sharma, Adv. Mr. R. Basant, Sr. Adv. Mr. Haris Beeran, Adv. Mr. Mushtaq Salim, Adv. Mr. Azhr Assees, Adv. Mr. Radha Shyam Jena, AOR Mr. Azim H. Laskar, Adv. Mr. Bikas Kar Gupta, Adv. Ms. Debarati Sadhu, Adv. Ms. Debanjana Ray Choudhury, Adv. Mr. Debojyoti Mukhopadhyay, Adv. Mr. Abhijit Sengupta, AOR Mohamad Shareef K.P., Adv. P. A. Noor Mohamed, Adv./AOR UPON hearing the counsel the Court made the following ORDER have heard Shri Tushar Mehta, learned Solicitor We General appearing on behalf of the Union of India, Shri Vinay

contd..

Navare, learned Senior Advocate appearing on behalf of the State of Assam and Shri Sanjay Parikh, learned Senior Advocate appearing on behalf of the Intervenor(s), who is permitted to assist the Court, at length.

Arguments concluded.

Judgment reserved.

It will be open for the learned counsel appearing for the Union of India and State of Assam to submit short written submissions within a period of two days from today.

(NEETU SACHDEVA) ASTT. REGISTRAR-cum-PS (NISHA TRIPATHI) ASSISTANT REGISTRAR